

(c) if so, the action taken on their representation?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHIB SHINDE): (a) and (b). Yes Sir.

(c) A representation was received from the staff of the Directorate of Plant Protection Quarantine and Storage and after careful consideration, it was decided not to change the decision about the shifting of the Directorate.

12.32 hours

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER EMPLOYEES PROVIDENT FUNDS ACT

THE MINISTER OF LABOUR AND

(i) Statement No. 1	Fourth Session, 1968 (Fourth Lok Sabha)
(ii) Supplementary Statement No. IV	Third Session, 1967 (Fourth Lok Sabha)
(iii) Supplementary Statement No. XII	Second Session, 1967 (Fourth Lok Sabha)
(iv) Supplementary statement No. X	First Session, 1967 (Fourth Lok Sabha)
(v) Supplementary Statement No. XII	Sixteenth Session, 1966 (Third Lok Sabha)

[Placed in Library. See No. LT-739/68.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): I beg to lay on the Table:—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

REHABILITATION (SHRI HATHI): I beg to lay on the Table a copy of the Employees' Provident Funds (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 499 in Gazette of India dated the 16th March, 1968, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-738/68.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of the Lok Sabha shown against each:—

- (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1968, published in Notification No. G.S.R. 363 in Gazette of India dated the 21st February, 1968.
- (ii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1968, published in Notification No. G.S.R. 412 in Gazette of India dated the 1st March, 1968.